

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1733

ANSWERED ON:03.12.2014

RETIREMENT AGE

Kesineni Shri Srinivas

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether retirement age has not been fixed uniformly for the employees of different Union Government functionaries;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of age limit fixed for retirement of Government functionaries in Central Universities, Supreme Court and Central Government offices, etc.;
- (d) the rationale behind fixing different retirement age for different Government functionaries; and
- (e) the steps taken by the Government for uniform retirement age for all Government employees?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) & (b): As per Rule 56 of Fundamental Rules all Government servants are to retire on the last day of the month in which they attain the age of 60 years, subject to the exceptions mentioned therein. A copy of the relevant rule is annexed. Different age of retirement for certain categories has been fixed on functional requirements.

(c) & (d): Employees of the Supreme Court retire on attaining the age of 60 years. The employees of Central Universities are not Central Government employees. However, the retirement age of the employees are as under:-

(i) Vice Chancellor – 70 years

(ii) Teachers – 65 years

(iii) Registrar – 62 years

(iv) Finance Officer – 62 years

(v) Controller of Examination – 62 years Different age of retirement is prescribed on functional requirements.

(e): Does not arise.